

(b) if so, the reasons therefor;

(c) the number of plants being run by Indian Drugs and Pharmaceuticals Limited and the location thereof ;

(d) the particulars of the best run plant and the worst run plant and the reasons therefor;

(e) whether any efforts have been made to streamline the working of the units so as to make these units earn profits; and

(f) if so, the results thereof ?

THE MINISTER OF CHEMICALS AND FERTILIZERS AND INDUSTRY

	(In Rs./Lakhs)		
	(+) Profit/(—) Loss		
	1981-82	1982-83	1983-84
Rishikesh	(—) 1519.34	(—) 869.83	(—) 75.684
Hyderabad	(—) 716.41	(—) 759.84	(—) 426.15
Madras	(—) 69.85	(—) 212.97	(—) 167.73
Gurgaon	(—) 6.12	(+) 10.80	(—) 41.57
Muzaffarpur	(—) 239.61	(—) 286.08	(—) 370.11

(e) and (f). Remedial steps being taken include plugging of loop-holes in Import Policy which inhibit production and capacity utilisation, ensuring adequate availability of working capital and critical raw materials and intermediates and attempts to up-grade technology.

Opening of outlets for petrol and Diesel at Vidisha and Sanchi in Madhya Pradesh

1841. SHRI PRATAP BHANU SHARMA : Will the minister of PETROLEUM be pleased to state :

(a) whether Government had proposed to open new outlets for petrol and diesel at Vidisha and Sanchi in Madhya Pradesh;

(b) if so, the reasons why there has been a delay in opening these outlets;

(c) whether Bharat Petroleum Corporation had advertised for a new diesel outlet for Mandideep in Raisen District in December, 1983; and

AND COMPANY AFFAIRS (SHRI VEERENDRA PATIL) : (a) Yes, Sir.

(b) The losses are due to various factors such as under utilisation of the installed capacity resulting from demand constraints and power/water shortage, technological problems, higher cost of production from basis stage and a product-mix predominantly comprising Category I and II bulk drugs and formulations with lower mark-up.

(c) and (d). Indian Drugs and Pharmaceuticals Limited are at present running five units and the financial performance of each of these units is as below :

(d) if so, the reasons why it could not be materialised ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM (SHRI NAWAL KISHORE SHARMA) : (a) and (b). The process for selecting a dealer for the Indian Oil Corporation's proposed petrol/diesel retail outlet on the outskirts of Vidisha town is under way. Sanchi has not been identified by the oil industry for opening any new petrol/diesel pump.

(c) Yes, Sir.

(d) The process for selecting dealer is under way.

Liquidation of M/s. Globe Financiers (P) Limited

1842. SHRI RAM POOJAN PATEL : Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state :

(a) whether the Official Liquidator has been dealing with the liquidation cases of companies only;

(b) whether the cases are pending for finalisation with Official Liquidator for the twenty years;

(c) if so, the position of settlement of claims of creditors numbering about 83 involved in the liquidation of M/s. Globe Financiers (P) Ltd. upto now; and

(d) whether Government propose to take any action for early finalisation of claims of the creditors numbering 83 of M/s. Globe Financiers (P) Limited ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : (a) The Official Liquidator, Delhi has been dealing with the liquidation cases of companies registered under the Companies Act, 1956 in the Union Territory of Delhi only.

(b) There is no case which is pending finalisation with the Official Liquidator for the last twenty years.

(c) Out of 83 claims stated to be pending settlement with the Official Liquidator, 63 claims have since been settled and only 20 claims are pending finalisation. Out of the 20 pending claims, 16 are pending finalisation for want of sufficient proof from the claimants and 2 are pending for want of condonation of delay by the Court which has to be obtained by the claimants concerned; as for the balance 2, necessary documents have been received from the claimants recently in February/March, 1985 and are under examination by the Official Liquidator.

(d) In the case of winding up of a company by the Court, as in the instant case, the Official Liquidator functions under the directions, control and superintendence of the concerned High Court.

The Official Liquidator has reported that energetic steps are being taken to finalise the remaining 20 claims mentioned in (c) above.

Failure to Implement House-hold Electrical Appliances (Quality Control) Order

1843. SHRI MOHAMMAD MAHFOOZ ALI KHAN : Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state :

(a) whether the State Government have failed to implement the House-hold Electronic Appliances (Quality Control) Order passed by the Centre in 1984 under the Essential Commodities Act.

(b) whether the markets flooded with sub-standard and spurious electrical appliances are posing serious threat to the safety of the users; and

(c) if so, the steps contemplated by the Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : (a) No, Sir.

(b) Government has no such information.

(c) Does not arise.

Import of News Prints

1844. SHRI MAHENDRA SINGH : Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state :

(a) whether over 50 per cent of the country's newsprint requirement has to be imported;

(b) if so, whether any comprehensive programme has been chalked out to make the country self-sufficient; if so, the details thereof; and

(c) the schemes and measures contemplated under the Seventh Plan in that direction.

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : (a) The estimated demand of 3.85 lakh tonnes of newsprint during 1984-85 is to be met to the extent of 2 lakh tonnes by way of domestic production and the remaining by imports.

(b) and (c). In order to increase production of newsprint in the country, continuous efforts are being made to improve the capacity utilisation of the existing mills. The following additional capacity has also been approved by way of Industrial Licences/Letters of Intent which are under various stages of implementation :